

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the right to trace one's lineage from the side one's mother."

The motion was adopted.

[Translation]

KUMARI UMA BHARTI: I introduce the Bill.

16.27 hrs.

CONSTITUTION AMENDMENT BILL*

(Amendment of Article 371)

[Translation]

SHRI HARISINH CHAVDA (Banaskantha): I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

[Translation]

SHRI HARISINH CHAVDA : I introduce the Bill.

16.27 1/2 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL

(Amendment of the Schedule)

[English]

PROF. K.V. THOMAS (Ernakulam): Sir,

I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (scheduled Tribes) order, 19540."

The motion was adopted.

SHRI K.V. THOMAS: Sir, I introduce the bill.

16.28 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL *

(Insertion of new Article 31)

[English]

SHRI SUDHIR GIRI (Contai): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY -SPEAKER: The question is:

"That leave be granted to introduce a bill further to amend the Constitution of India."

The motion was adopted.

SHRI SUDHIR GIRI: Sir, I introduce the Bill.

16.28 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 29, etc.)

[English]

SHRI SUDHIR GIRI (Contai): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.